

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2613**

TO BE ANSWERED ON THE 2ND AUGUST, 2022/ SRAVANA 11, 1944 (SAKA)

LOTTERIES REGULATION RULES

2613. SHRI RAJENDRA DHEDYA GAVIT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the proposed Lotteries Regulation Rules are not notified till date and no meeting has been held since 23.08.2019 to finalise the rules, if so, the reasons therefor and the likely date of notification;

(b) the steps/action taken by the Government on complaints to stop such malpractices in trade of lotteries to save poor people;

(c) whether as per the MHA letter F.NoV/17034/3/2019-CSR-I dated 22.01.19 features of online and paper lotteries cannot be combined in one lottery but today paper lottery distributors of Punjab, Sikkim, Nagaland etc. and their associate concerns are selling paper lottery tickets through websites accepting payment online and Whatsapp application on mobile; and

(d) if so, whether the permission for sale of Paper Lotteries through online mode is given to the organizing States to allow their distributors by MHA and if not, action that shall be taken by MHA in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) Lotteries (Regulation) Rules, 2010 have been framed under Lotteries (Regulation) Act, 1998 for regulation of lotteries. Amendment in laws or rules requires consultation with various stakeholders, including the State Governments. Changes in laws is an ongoing process. As such no time limit can be prescribed for the amendment to the Rules.

(b) to (d) Ministry of Home Affairs has issued directions on 02.08.2011 under Section 10 of the Lotteries (Regulation) Act, 1998 stating that it is the responsibility of the State Governments to ensure compliance with the provisions of the Lotteries (Regulation) Act, 1998 and the Lotteries (Regulation) Rules, 2010 in letter and spirit. Further, directions have been issued on 18.07.2018 to all the lottery running States to have their software/hardware used for online lottery certified by Standardization, Testing and Quality Certification Directorate (STQC) to ensure integrity of the hardware/software used for operation of online lottery. Thereafter, instructions have been issued on 22.01.2019 to all lottery running States that a lottery combining features of online and paper lotteries is not in accordance with the Lotteries (Regulation) Rules, 2010 and therefore, the same be stopped forthwith in case already launched by any of the lottery organizing State Governments.

Taking into cognizance the responsibility assigned to lottery organizing States under the Lotteries (Regulation) Rules, 2010, the complaints received in the Ministry are forwarded to the concerned lottery organizing States for appropriate action. Accordingly, complaints regarding selling of paper lottery through websites/mobile apps have been

referred to State Governments of Punjab, Sikkim and Nagaland. Government of Punjab has informed that they have already prohibited the sale of computerised and online lotteries and not authorized any distributor to sell the lottery tickets in online mode. Government of Sikkim has informed that the State is not aware of the selling of paper lottery ticket through either websites or Whatsapp application on mobile. Government of Nagaland has informed that the State Government has neither given any permission to its distributor for sale of paper lotteries through online mode nor the distributor of Nagaland State lotteries have sold/are selling the tickets through websites accepting payment online and through Whatsapp application on mobile.
